

(b) if so, the locations where these tribunals would be set up; and

(c) the extent to which the industrial relation situation would improve thereby?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):
(a) Yes, Sir.

(b) It is proposed to set up three Central Government Industrial Tribunals-cum-Labour Courts at the following places:

1. Noida
2. Ranchi
3. Bhopal

(c) Setting up of additional Industrial Tribunals cum- Labour Courts would bring down the pendency of cases in the Industrial Tribunals-cum-Labour Court. It would also be easier for the workers to approach them.

Child Marriages

10139. **SHRI BANWARI LAL PUROHIT:** Will the Minister of WELFARE be pleased to state:

(a) whether the child marriages still exist in several parts of the country despite statutory ban;

(b) whether Union Government propose to direct State Governments to strictly follow the guidelines in this regard; and

(c) if so, the details thereof and the steps taken by Government in case of any incident of child marriage came to the notice of the Government?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF

WELFARE (SHRIMATI USHA SINHA): (a) Yes, Sir.

(b) and (c). The Child Marriage Restraint Act, 1929, which restrains child marriage, was amended in 1978 with a view to provide that offences under the Act shall be cognizable for the purpose of investigation and for all matters other than matter referred to in section 42 of the Criminal Procedure Code 1973 (arrest on refusal to give name and residence) and the arrest of a person without a warrant. The implementation of the Act lies with the action in accordance with the provisions of the Act. A number of steps, including stress on education, have been taken by the Government for educating people about the consequences of the evil practice of child marriage through mass media, by involving voluntary organisations in the task and by other measures. These include radio programmes, exhibitions, cinema slides, posters and short documentary films on TV group discussions with rural women, etc.

Export Obligation of Pepsi-Punjab Agro

10140. **SHRI PHOOL CHAND VARMA:**
DR. RAM CHANDRA DOME:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of the steps taken by Government to see that Pepsi-Punjab Agro-Voltas joint venture will stick to its export obligation; and

(b) whether Government propose to allow production and sale of soft drink by Pepsi Food before export obligation is fulfilled?

THE MINISTER FOR TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) M/s. Pepsi Food Private Limited have executed